

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 223/MP/2015**

Subject : Adjudication of dispute between the parties involving the Termination of PPAS due to high average power purchase cost of NPTC, NHPC and THDC plants, seeking surrender of power allocation from the stations and requesting issuance of statutory advise to Ministry of Power recommending surrender, reallocation of the petitioner's share from these PPAs in the interest of consumers of petitioner's licensed area of supply in NCT of Delhi

**Petition No. 182/MP/2015**

Subject : Dispute between TPPDL and NTPC Ltd in relation to failure of NTPC to get power reallocated from generating stations which have been delayed for several years and generating stations which have outlived their useful life and are operating at high cost

Petitioner : Tata Power Delhi Distribution Limited

Respondents : NTPC Limited & others

**Petition No. 301/MP/2015**

Subject : Adjudication of disputes and seeking analogous reliefs under Section 79 (1) (a), Section 79 (1) (f) of the Electricity Act, 2003 and the CERC (Regulation of Power Supply) Regulations, 2010.

Petitioner : BSES Yamuna Power Limited

Respondents : NTPC Limited & 2 others

**Petition No. 302/MP/2015**

Petitioner : BSES Rajdhani Power Limited

Respondents : NTPC Limited & 2 others

Date of Hearing : **14.1.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Shimpy Mishra, TPDDL



Shri Gaurav Nand, TPDDL  
Shri Vaibhv Saini, TPDDL  
Shri Hasan Murtaza, Advocate BRPL & BYPL  
Shri Malavika Prasad, Advocate BRPL & BYPL  
Shri M. G. Ramachandran, Advocate, NTPC & THDC  
Ms. Poorva Saigal, Advocate, NTPC & THDC  
Shri Himangshu Chakrabarty, THDC  
Shri Manoj Kumar Tyagi, THDC  
Shri Rajeev Jain, THDC  
Shri Mukesh Kumar Verma, THDC  
Shri Prashant Chaturvedi, NTPC  
Shri Rajnish Bhagat, NTPC  
Shri Shankar Saran, NTPC  
Shri A.K. Bishoi, NTPC  
Shri Nishant Grover, NTPC  
Ms. Shubhalakshmi Gupta, NHPC  
Shri Amit Gupta, PTC  
Shri Amit Paul Ekka, IPPAI

### **Record of Proceedings**

The learned counsel appearing for the petitioners, BRPL and BYPL submitted that the reply filed by the Ministry of Power, GOI has not been received by them. He accordingly prayed for grant of time to file its rejoinder to the said reply as and when the same is received.

2. The learned counsel for the respondents, NTPC & THDC clarified that the GOI (MOP) has filed its reply in the petition filed by TPDDL and accordingly handed over a copy of the said reply to the learned counsel for the petitioner, BRPL and BYPL.

3. The representative of the petitioner, TPDDL submitted that replies have been filled by the respondents NTPC, NHPC, THDC and GOI (MOP). She however sought time to file its rejoinder to the replies filed by the respondents NTPC, THDC and GOI (MOP). The representative prayed for fixing an early date of hearing in the matters.

4. The representative of NHPC submitted that it has filled its reply in the matter.

5. The Commission directed the parties to file their replies/rejoinder, if any, on or before 25.1.2016.

6. The petitions shall be listed for hearing on 1.2.2016 on the question of "maintainability".

By Order of the Commission

**-Sd/-**

(T. Rout)

Chief (Legal)

